

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013
in SB No. 2558/1991,16/07/2014 in CN No. 1367/2014 passed by the
High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(with interim relief and office report)

Date : 07/12/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Pradeep Misra, AOR

For Respondent(s) Mr. Tayenjam Momo Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed in the second week of July 2016.

The learned counsel for the petitioner shall produce the
entire file relating to the initiation of the disciplinary
proceedings and the ultimate conclusion.

The parties are at liberty to file additional affidavit.

Interim order to remain in force until further orders.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master